

SUPREME COURT OF INDIA

Indian Oil Corporation

Vs.

Lakshmi Shankaranarayan

(S.Saghir Ahmad and R.P.Sethi JJ.)

21.07.1999

ORDER

The Text below is only a summarized version of the order pronounced

This appeal is against the order of the National Commission where it upheld the order of the State commission without giving any reasons for affirming it. Allowing the appeal, the court set aside the order of the National Commission and remitted the case back to the National Commission for disposal in accordance with law.